the Power Purchase Agreements (PPAs) signed in the past to confer windfall gains to the private players;

(b) if so, the details thereof;

(c) whether any action is being taken by Government against its officials who are aiding and abetting this activity by referring the issue to the Central Electricity Regulatory Commission (CERC); and

(d) the present status and role of the Ministry on the issue of renegotiation of PPAs?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL): (a) No, Sir.

(b) and (c) Do not arise in view of reply at (a) above.

(d) The concluded Power Purchase Agreements (PPAs) have been entered between the procurers (mostly State Utilities) and developers of power projects [Independent Power Producers (IPPs)]. These are legally enforceable contracts between the parties to be governed by the relevant provisions of the said contract and Ministry of Power has no *locus standi* in this matter.

Power projects in Jharkhand

†447. SHRI DHIRAJ PRASAD SAHU: Will the Minister of POWER be pleased to state:

(a) the number of private companies which have been allocated power projects in Jharkhand;

(b) the targets set for completion of all these projects along with the percentage of work that has been completed, so far; and

(c) whether the work on these projects is satisfactory and if not, the steps proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL): (a) to (c) As per Section 7 of the Electricity Act, 2003, any generating company may establish, operate and maintain a generating station without obtaining a license if it complies with the technical standards relating to connectivity with the grid. Accordingly, no power project has been allocated to private companies by the Government. However, Tilaiya UMPP (6x660 MW) in the State of Jharkhand has

† Original notice of the question was received in Hindi.

been awarded to M/s. Reliance Power Ltd. based on tariff based competitive bidding process. As per Power Purchase Agreement, 5 Units of the project are scheduled for commissioning during 12th Plan and the 6th Unit is scheduled for commissioning during Thirteenth Plan. Construction of the project is not yet started as the requisite land is yet to be handed over by the State Government of Jharkhand. The issue has been taken up at highest level of State Government.

Power projects in Uttarakhand

448. SHRIMATI JAYA BACHCHAN: Will the Minister of POWER be pleased to state:

(a) the number of power projects which are at different stages of construction/completion in Uttarakhand and the status thereof as on date;

(b) whether there were some agitations/counter agitations on these projects by different sections of people of the region;

(c) the quantum of electricity likely to be generated on completion of the projects and States that would be benefited;

(d) whether a Minister in the State Government has started an agitation in Delhi along with his supporters favouring the completion of the work; and

(e) whether Government would respect people's aspirations and go ahead with the projects?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL): (a) to (c) The status of hydro-electric and gas based power projects that are at different stages or construction/completion in Uttarakhand is given in Statement-I and Statement-II (*See* below). Works on Srinagar hydro electric project has been stopped by notice issued by Ministry of Environment and Forest, Government of India on 30.5.2011. There were some agitations/counter agitations on projects by different sections of the people. On completion of these projects, a capacity of 2925 MW is likely to be generated. However, energy generation will depend on year to year basis as per availability of water/inflows. The States that may be benefited from these projects are Uttarakhand, Delhi, Rajasthan, Haryana, Himachal Pradesh, Jammu and Kashmir, Punjab and Uttar Pradesh.

(d) Yes, Sir.

(e) Since there are agitations and counter agitations, the State Government has to correctly ascertain the aspirations of the people. Government of Uttarakhand has informed that they would respect the aspirations of the people and go ahead with the projects.